

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

**Contempt Petition (C) No. 13 of 2018 in
Company Appeal (AT) (Ins) No. 47 of 2018**

IN THE MATTER OF:

**CA. G.V. Ravikumar, Liquidator of
Suriya Textiles Pvt. Ltd.**

...Petitioner

Vs.

K. Kuppusamy, Ex. Director of Suriya Textiles Pvt. Ltd.

**....Contemnor/
Respondent**

Present:

**For Appellant: Mr. D. Sreenivasan, Mr. B.Dhanaraj and Mr. G.Ananda
Selvam, Advocates**

**For Respondent: Mr. S. Santanam Swaminadhan and Ms. Nishtha
Khurana, Advocates**

O R D E R

08.08.2019: In view of the impugned order, we passed order in Company Appeal (AT) (Ins) No. 47 of 2018 and Company Appeal (AT) (Ins) No. 48 of 2018. The Liquidator will act in accordance with the decision of this Appellate Tribunal in "**Y. Shivram Prasad Vs. S. Dhanapal & Ors. etc. – Company Appeal (AT) (Insolvency) No. 224 of 2018 & 286 of 2018', disposed of on 27th February, 2019**". We are not inclined to initiate contempt proceedings in the matter. If the Liquidator is not cooperated by 'K. Kuppusamy' at the stage of liquidation, he may move before the Adjudicating Authority for taking proper action in terms of Chapter VII of the I&B Code. Liquidator may also move before the SP of Police and District Collector, Tirupur and Coimbatore for cooperating in the matter. The contempt case is closed with aforesaid observation and liberty to the Liquidator.

[Justice S.J. Mukhopadhaya]
Chairperson

[Justice Bansi Lal Bhat]
Member (Judicial)